

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 252/ 2023**

IN THE MATTER OF:**BHERA LAL GOYAL & ORS.****...APPLICANT****VERSUS****MINISTRY OF ENVIRONMENT, FOREST,****AND CLIMATE CHANGE & ORS.****...RESPONDENTS****INDEX**

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**PRINCIPAL SECRETARY, REVENUE, GOVERNMENT OF
RAJASTHAN**

AND

DISTRICT MAGISTRATE, PALI, RAJASTHAN


अखण्ड अधिकारी
देसूरी (पाली)

THROUGH



PRACHI MISHRA

Advocate

**8, Todarmal Lane,
Bengali Market**

New Delhi - 110001

Ph. 9818488187

**New Delhi
16.05.2023**

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 252/ 2023

IN THE MATTER OF:

BHERA LAL GOYAL & ORS.

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST,

AND CLIMATE CHANGE & ORS.

...RESPONDENTS

**COMMON SHORT REPLY ON BEHALF OF PRINCIPAL SECRETARY,
REVENUE DEPARTMENT, GOVERNMENT OF RAJASTHAN
(RESPONDENTS NOS. 4) AND DISTRICT MAGISTRATE, PALI,
RAJASTHAN (RESPONDENT NO. 6)**

MOST RESPECTFULLY SHOWETH:

1. The present commonshort reply is being filed on behalf of the principal Secretary, Revenue Department, Government of Rajasthan (Respondent No. 4) and District Magistrate, Pali, Rajasthan (Respondent No. 6) to the present application. The issue in present application pertains to construction of a resort/ tourism unit in Village Sadri, Tehsil Desuri, District Pali, Rajasthan.

PRELIMINARY SUBMISSIONS:

2. The Answering Respondents have been incorrectly arrayed as a parties as the present issue arises out of a lease granted in


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favour of Respondent No. 8 by the *Nagar Palika, Sadri, Rajasthan*, who has not been arrayed as a party. The Respondent No. 4 granted the sanction of allotment on 26.08.2011 which was thereafter revoked on 12.10.2015. Therefore, no allotment was made by the Answering Respondents. Hence, the present application needs outright dismissal for non-joinder.

3. Moreover, the present Application deserves outright dismissal in view of the Draft Notification published vide S.O. No. 1960 (E) dated 18.06.2020 having lapsed on 06.04.2023. The present application which was preferred on 03.03.2023 singularly premised upon the said Draft Notification, which in any case had prospective effect only. Thus the application is not sustainable especially when there is no other valid legal ground made out in the instant application for interference by this Ld. Tribunal.
4. It is most respectfully submitted that the Application is barred by limitation as much as any action of the Answering Respondents is concerned. Section 14 of the Nation Green Tribunal Act, 2010 specifies that the application must be instituted before the Ld. Tribunal when made within a period of six months from the date when cause of action has arisen. Moreover, the Applicant is attending to challenge allotment of the land which took place in January 2022 by *Nagar Palika, Sadri* after approval of the State


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Government which has nothing to do with the Answering Respondents.

BRIEF FACTS

5. The correct facts and circumstances establish that the Respondent No. 4 and 6 acted in accordance with law and procedure in the present case. It is respectfully submitted that Respondent No. 4 granted sanction of allotment on 26.08.2011 for construction of resort/ tourism unit in view of Rajasthan Tourism Unit Policy, 2007. It is pertinent to note that the allotment sanction was made after the Forest Department issuing NOC on 21.01.2011 noting that the area in question falls outside the ESZ, as well as PWD& the Water Department issuing NOC on 01.02.2011 concerning the said land. True Copy of the communication dated 26.08.2011 by Secretary, Revenue Department, Government of Rajasthan (Respondent No. 4) to District Collector, Pali (Respondent No. 6) sanction of allotment is annexed herewith and marked as **ANNEXURE R-1**. True Copy of the Rajasthan Tourism Policy, 2007 is annexed herewith and marked as **ANNEXURE R-2**.
6. Thereafter, in accordance with the then existing rules and regulations, Respondent No. 4 revoked the sanction of allotment on 12.10.2015. True Copy of communication by Joint Secretary, Revenue Department, Rajasthan Government to District


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Collector, Pali (Respondent No. 6) dated 12.10.2015 recording about revocation of sanction of allotment dated 26.08.2011 is annexed herewith and marked as **ANNEXURE R-3**.

7. Vide a communication dated 01.06.2018 issued by the Revenue Department (Group 3) which placed its reliance on a communication dated 28.11.2011 issued by Department of Town Planning, Jodhpur recording the concerned land is located within the periphery of *Nagar Palika, Sadri, Rajasthan*. The said letter further records that no action was expected concerning the land in issue either by Respondent No. 4 or 6.

8. In view of the said factual backdrop, the Respondent No. 6 passed an order dated 11.06.2018 and transferred various lands including the concerned land to *Nagar Palika, Sadri, Rajasthan* on the basis of notification dated 08.12.2010 issued by the Revenue Department (Group 6). True copy of the notification dated 08.12.2010 issued by the Revenue Department (Group 6) is annexed herewith and marked as **ANNEXURE R-4**.

9. As is apparent from the record, that the Forest Department, Rajasthan granted conditional NOC dated 24.04.2018 to Respondent No.8. The Forest Department clearly noted that the land in question was within the 1 Km boundary of the sanctuary and thus, was an Eco Sensitive Zone under the State Government's notification dated 13.05.2016. The Forest


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Department directed the Respondent No. 8 to take all necessary clearances/permissions from the Rajasthan Pollution Control Board and other concerned departments.

10. Furthermore, the Answering Respondents most respectfully submit that the present case was considered by the Screening Committee of the department of Local Self Government (LSG) in its meeting held on 01.07.2021 and grant of NOC by the Forest Department to the Respondent No. 8 was examined and found to be valid. True Copy of the Decision of the Screening Committee dated 07.07.2021 is annexed herewith and marked as **ANNEXURE R-5.**

11. Thereafter, the Ministerial Empowered Committee in its meeting 06.12.2021 has upheld the decision of the Screening Committee dated 07.07.2021. It is pertinent to highlight that after 12.10.2015, Respondent No. 4 had no role to play pertaining to the land in question. Moreover, vide order dated 11.06.2018, the Respondent No. 6 establishes that the said land in question was transferred to Local Self Government and does not fall under Revenue Department. True Copy of the decision of the Ministerial Empowered Committee dated 06.12.2021 is annexed herewith and marked as **ANNEXURE R-6.**

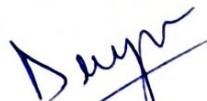
12. It is reiterated that the Applicants are repeatedly calling the actions of the Answering Respondents as malafide without any


उत्तरदाता अधिकारी
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basis. One such glaring instance of allegation is that the Respondent No.6 has not discharged its duties by not stopping the construction of the resort/ tourism unit in question. However, as per records, the alleged construction was to be monitored by the Local Self Government (LSG) & the Forest Department, not by the Revenue Department, i.e., no mentoring was required by the Answering Respondents.

13.It is pertinent to highlight that an application was made by the Applicant before the Respondent No.6 on 29.04.2023 stating about the illegal construction being carried out on the concerned land. On receiving the said complaint, the Respondent No. 6 directed the concerned authorities to examine and take immediate necessary actions. However, it is pertinent to highlight that the said complaint by the Applicant herein was submitted before the Respondent No. 6 much after filing of the present application before this Ld. Tribunal.

14.It is further submitted that no complaint along with proof of felling of trees has been made to the Respondent No. 6 to take any action in that regard. Further, even the Factual Report dated 10.04.2023 submitted by Respondent No.3 before this Hon'ble Tribunal itself goes on to show that there is no felling of trees in the land in question.


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15. It is submitted that the instant original application deserves to be dismissed. The Answering Respondents most respectfully reserves their right to file a detailed individual replies to the present application, if necessary or directed by this Ld. Tribunal.

PRAYER:

It is therefore, most respectfully prayed that in view of the submissions made hereinabove, the Hon'ble Tribunal may be pleased to: -

- a) Dismiss the present application of the Applicant with exemplary costs;
- b) and pass any other order, direction, or relief that it may deem fit in the interest of justice, fairness, equity, and good conscience.

**PRINCIPAL SECRETARY, REVENUE, GOVERNMENT OF
RAJASTHAN**

AND

DISTRICT MAGISTRATE, PALI, RAJASTHAN

THROUGH

PRACHI MISHRA
Advocate

8, Todarmal Lane,
Bengali Market

New Delhi - 110001

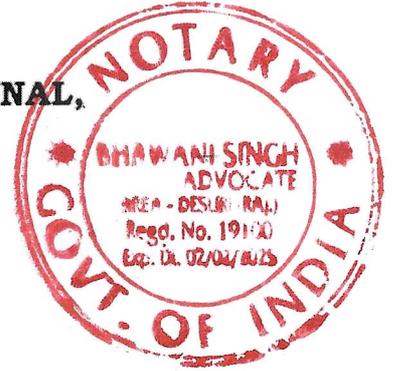
Ph. 9818488187

New Delhi
16.05.2023


उपखण्ड अधिकारी
देसूरी (पाली)

BEFORE THE NATIONAL GREEN TRIBUNAL,
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IN THE MATTER OF:

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AFFIDAVIT

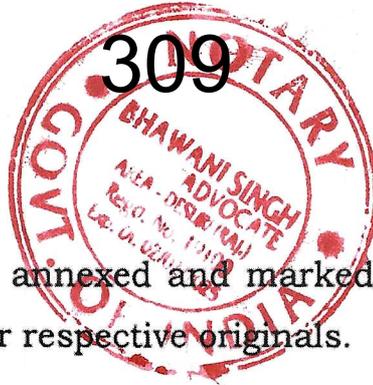
I, Devyani D/o Shri JAI DEO JANWIR aged about 39 years R/o DESURI PALI, Rajasthan presently at Desuri, Pali working as SDO, Desuri, Pali, Rajasthan am the OIC in the above-mentioned matter and solemnly swear and affirm on oath as under: -

1. That I am working as SDO, Desuri, Pali, Rajasthan am the Officer in Charge (OIC) in the abovementioned matter thus competent to swear the instant affidavit as I am sufficiently conversant with the facts and circumstances of the present case.
2. I state that I have read and understood the contents of the accompanying Reply which have been drafted by my counsel under my instructions, and the same have read and understood by me. I say that the contents of the same are true and correct based on information derived from case records and official records.
3. That the submissions made therein are believed to be true and that nothing material has been concealed therefrom.

Devyani
अभिकारी
देसुरी (पाली)

ATTESTED

Bhawan Singh
17/05/23
BHAWANI SINGH
NOTARY
DESURI (PALI)



4. I say that Annexures annexed and marked in the instant reply are true copies of their respective originals.

Daryani
DEPONENT
 अपखण्ड अधिकारी
 देसुरी (पाली)

VERIFICATION: -

I, the Deponent above named do hereby solemnly affirm that the contents of Paragraphs No. 1 to 4 of the foregoing Affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at 11.00 on this 16 day of May, 2023.

Daryani
DEPONENT
 अपखण्ड अधिकारी
 देसुरी (पाली)

Sworn to & admitted to be Correct
 before the Signature's attached

100/17/05/23
[Signature]
 BHAWANI SINGH
 NOTARY - DESURI (PALI)

राजस्थान सरकार
राजस्व (ग्रुप-3) विभाग

पत्रांक: 2 (249) राज. - 3 / 11

जयपुर, दिनांक 26-8-11

जिला कलेक्टर,
पाली।

विषय :- पर्यटन ईकाई रिसोर्ट्स/होटल हेतु भूमि आवंटन बाबत।

संदर्भ:- आपका पत्रांक 1174 दिनांक 24.3.11

महोदय,

उपरोक्त विषय एवं संदर्भ में आपके प्रस्तावानुसार ग्राम सादडी तहसील देसूरी के ख0न0 4603 रकबा 5.90 हैक्टेयर किरम गै0मु0 मगरा में से 1.30 हैक्टेयर भूमि की किरम खारिज कर पर्यटन ईकाई रिसोर्ट्स/होटल हेतु श्रीमती इन्दु कुमारी पत्नि श्री खुशवीर सिंह निवासी जोजादर को राजस्थान भू- राजस्व नियम, 1959 के तहत डी.एल.सी. दर पर भू उपयोग परिवर्तन किये जाने की शर्त पर कीमतन आवंटन किये जाने की राजकीय स्वीकृति निर्देशानुसार एतद्वारा प्रदान की जाती है।

भवदीय,

शासन सचिव

प्रतिलिपि:-

1. मास्टर गार्ड फाईल।
2. रक्षित पत्रावली।

उप शासन सचिव

RAJASTHAN

TOURISM UNIT POLICY – 2007

RAJASTHAN TOURISM UNIT POLICY- 2007

In the year 2006, the Tourism Department had announced a New Hotel Policy of Rajasthan. This policy is proposed to be replaced by Rajasthan Tourism Unit Policy- 2007.

Rajasthan is one of the leading Tourism States of India. The Glorious Heritage and colorful culture of the state is a special attraction for Foreign Tourists. Heritage assets, found all over the state can be utilized for development of Tourism. During the last few years, there has been tremendous increase in the number of Tourists to the State. However the infrastructural facilities have not kept pace. Presently there are 36,000 rooms available for Tourists and by year 2012 an additional 20,000 Hotel rooms would be required for Tourists in the State. With this objective, the State Govt. had in 2006 announced a New Hotel Policy proposing several concessions. The concessions in the hotel Policy 2006 were to be extended to the Star category of Hotels only, whereas several other categories of hotels, heritage hotels and other tourism units such as camping sites, holiday resorts and restaurants etc. are also providing accommodation for tourists.

In this regard, Tourism unit as defined in rule 1AA of Rajasthan Land Revenue (Industrial Area Allotment) Rules, 1959, and Rule 2 (r) of Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural purpose in Rural areas), Rule, 2007, includes all types of hotels, heritage hotel, holiday resorts etc. In view of the new definition of Tourism Unit, it has become essential for Tourism development not only to include classified hotels in the Hotel Policy but also to include all other

category of hotels, heritage hotels and other tourism units in the New Policy. With this objective Rajasthan New Tourism Unit Policy – 2007 is being announced. The following concessions and facilities have been made applicable for all types of Tourism Units :-

- In Rule 2(r)(d) of Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural purposes in Rural areas), Rule, 2007, a restaurant having investment of Rs. 10.00 lacs or more, has been included. This investment will be increased to Rs. 1.00 crore.
- Considering the new developments taking place in the Tourism sector and the possible need for inclusion of new definitions in the policy to avail of the benefits, Principal Secretary, Tourism and Principal Secretary, Urban Governance would define and recommend to the concerned departments to include such activities as Tourism Units in applicable rules.
- Health Spa or other medical health related activities such as Yoga etc. attached with Tourism Units, Golf Academy, Golf Course, other Sports related activity would be included in the definition of Tourism Units in applicable rules.

As per the above definition and interpretation with regard to the Tourism Unit, the concerned departments would amend their respective rules, sub-rules and notifications accordingly.

1. Allotment of Land for Hotels and other Tourism Units

For establishment and development of all types of Tourism Units, including all types of Hotels State Govt. would make available land as per following procedure:-

- a. Jaipur Development Authority, UIT, Municipal Bodies, Gram Panchayat and District Collectors would identify suitable land for the establishment of Tourism units in which hotels are also included. Such land bank will be reserved for all categories of Hotels and Tourism Units such as:-

1-Budget Hotels (1,2 & 3 Stars)

2-4 Star Hotels

3-5 Star & 5 Star Deluxe Hotels

4-Other Tourism Units

- b. Information of such Land Bank would be made available on the website of the Tourism Department and that of concerned Local Body/ District Collector.
- c. The maximum and minimum land area to be reserved for different categories of Hotels as well as other tourism units shall be as under:-

| S. No. | Category | Minimum Land Area | Maximum Land Area |
|--------|-------------------------------|----------------------|-----------------------|
| (1) | Budget Hotels (1, 2 & 3 Star) | Up to 1200 sq. mtrs. | Up to 4000 sq. mtrs. |
| (2) | 4 Star Hotels | Up to 6000 sq. mtrs. | Up to 12000 sq. mtrs. |

| | | | |
|-----|--------------------------|----------------------|-----------------------------------|
| (3) | 5 Star & Deluxe Category | upto 18000 Sq. mtrs. | Up to 40,000 sq. mtrs. |
| (4) | Other tourism unit | - | as per requirement / availability |

2. (a) As specified at point no. (1)(a) Local bodies / Panchayats / District Collectors, shall identify and reserve land on Special Reserve Price for hotels and other tourism units. For hotels and other tourism units, special reserve prices will be fixed in relation to present commercial reserve price of the local area as under:-

| Hotel Category | Minimum Special Reserve Price |
|------------------------|--|
| (i) One Star | 10 Percent of the commercial reserve price |
| (2) Two Star | 20 Percent of the commercial reserve price |
| (3) Three Star | 30 Percent of the commercial reserve price |
| (4) Four Star | 45 Percent of the commercial reserve price |
| (5) Five Star | 50 Percent of the commercial reserve price |
| (6) Other Tourism Unit | 50 Percent of the commercial reserve price |

This special reserve price shall be the base price for disposal of identified and reserved lands through a process of competitive bidding. The Local Bodies / District Collectors shall notify the special reserve price of various identified land sites for tourism unit projects on their websites and also on the website of Department of Tourism. But the special reserve price shall not be less than the residential reserved price of that specific area. In compliance of new policy, Urban Governance and Revenue Departments shall amend their respective rules as indicated above.

- (b) The process of competitive bidding and allotment for such reserve Hotel lands with "Special Reserve Price" shall be as follows:-
- i. The Local Bodies shall notify through public advertisement for sale and disposal of lands identified and reserved for hotels and other tourism units through competitive bidding. The Special Reserve Price for sale / disposal shall be indicated in the advertisement and this price shall be the base price for disposal of land through competitive bidding.
 - ii. Concerned Local Body / Panchayats / District Collectors shall regularly take action for the disposal of the available land, through public advertisement. In case more than one applicant applies for the land within the specified time period, the sale / disposal of land shall be done through competitive bidding. In case no application is received in the specified time period, than allotment of land, shall be made to the single bidder on special reserve price, as per the other provisions of the Tourism Unit Policy

- iii. In case of above 2 b (i) and 2 b (ii), the Local Body / Panchayats / District Collectors shall ensure applicability of pre-qualification of bidders who are allowed to bid for the hotel land or the single applicant / bidder who is considered for allotment of land at Special Reserve Price. The Local Bodies / Panchayats / District Collectors shall also ensure that the successful bidder in the competitive bidding process or the single bidder / applicant (who has been considered for allotment of the land on Special Reserve Price) shall provide a "Performance Guarantee" equivalent to 10% of the project cost. Commercial activities on such land shall be restricted to a maximum of 15% of constructed area.

- iv. The following eligibility criteria is laid down for being eligible for bidding and applying for hotel / tourism units land under this policy
 1. No conditions for Budget Hotel (for 1,2 and 3 Star Category hotels)
 2. For 4 Star and above – The bidder / applicant should be a Hotelier / Tour Operator / involved in the field of tourism. In case the applicant does not have the above eligibility, then a tie up with a consortium with one of the members having the desired eligibility conditions can be considered.
 3. Land made available under this policy cannot be used for any other purpose for 30 years.

(3) Conversion of Agricultural Land in urban areas

- (i) Conversion of agricultural land in urban areas have been done under Section 90'B' of Rajasthan Land-Revenue Act, 1956. Required orders are passed by concerned Local Body viz Jaipur Development Authority / UIT / Municipal Bodies. Presently for the establishment of Hotel and other tourism units, since there is no separate category, conversion is done in the commercial category. Recently, State Government has launched a new Township Policy vide Notification No. F19(1)UD/3/2002 dt. 29.03.2007. As per para no. A(13), a provision has been made for conversion of agricultural land in to non-agricultural land for different proposes. In this Policy commercial conversion of agricultural land @ of Rs. 400 /- per sq.mtr. in Jaipur City and different rates for other cities, have been made applicable. There is no separate rate for Hotel and other Tourism Units. Generally hotels are considered to be in commercial category. As such it is proposed to assign a subcategory in the commercial category, for hotels and tourism units, so that there is no ambiguity in land conversion for commercial lands and Hotels.
- (ii) The State Govt. intends to provide full relaxation to Hotels and other tourism units for conversion from agricultural land, therefore sr. no. 3 in the table given below para no. A(13) of the Township Policy, a new provision would be included by which conversion charges / fees would be exempted for establishment of hotels and other tourism units from agricultural land.

| S. N. | Use | City (amount in rupees per sq. yard) | | | |
|----------|--|--------------------------------------|---|---|--|
| | | Jaipur | Divisional Head Qtrs. (Except Bharatpur) | Cities having population one lac + | Towns with population less than one lac |
| | | | | | |
| | | | | | |
| 3. | Agricultural to Hotel (Tourism Unit) in a township or independent plot) | Nil | Nil | Nil | Nil |

(iii) Similarly as per para no. C/6 of above notification, development fees are also imposed, which have been determined as Rs. 200/- per Sqr. yard in Jaipur and in other cities Rs. 150/100 per sqr. yard. Under this Tourism Unit Policy, provision for abolition of the charges are also being proposed by adding new proviso (iv) to para 6/c of the new Tourism Policy as under :-

(iv) Hotels and other Tourism Units - Nil

(4) For conversion of agricultural land into non-agricultural land in Rural areas.

Under Rule-7 of Rajasthan Land revenue (conversion of agricultural land for non-agricultural purpose in Rural areas) Rules, 2007, provision for conversion for different purpose has been made and Rule 8 mentions about provisions for relaxation. As per provisions of Sub Rule(2) & (4) of Rule 8 a maximum area of 2000

sqr. mtrs and 1200 sqr. mtrs for Tourism Units and Hotels has been made. Similarly in Sub-Rule (3) & (5) 50 % exemption in fees has been made. It is proposed that in rural areas for different types of hotels and other tourism units full exemption from agricultural land conversion fees will now be made, for which necessary amendment in Rule 8 will be made as under :-

The amended Rule-8 of the Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural Purposed in Rural Areas) Rules, 2007 is proposed to be as under –

8. "Exemption of Conversion Charges –

- (1) No conversion charges shall be payable by any department of State Government or a local authority for conversion of land for non-agricultural purpose for any official use.
- (2) No conversion charges, as prescribed in Rule-7, shall be payable where a tenant desires to establish a hotel or any other tourism unit as defined in Rule 2 (r) on the land held by him, upto 31st March, 2010."

5. Regarding conversion of residential land and heritage properties into Hotels and other tourism units

In Rajasthan Municipal Corporation (Land-Utilization Conversion) Rule, 2000, provisions for conversion of residential land into commercial and other purposes, have been made and definition of commercial, residential and industrial land – utilization has been given. In Rule 12,

provision for conversion of non-commercial land for commercial purpose has been made on 40% of the reserve residential price. As per these provisions any residential land or building used for hotels shall be converted on the 40% residential reserve price. All such heritage properties forts, palaces are also covered in this category and in case of establishing hotels in such heritage properties, developer has to deposit conversion charges as per provision of the Rule-12.

In Rajasthan presently there are many havelis, forts and palaces in heritage category that can be developed into hotels, which would be of special attraction to tourists. This would not only increase the tourist arrivals in the state but also promote the culture of Rajasthan. Hence for this, in Rule-12(i) the following proviso shall be added :-

- (i) that any heritage property such as havelis, forts, palaces, hunting lodges etc, which have been constructed prior to 1950, and are proposed to be utilized for conversion / construction into heritage hotels having minimum of 10 rooms shall be exempted from above mentioned fees.
- (ii) provided further that if any residential land or residential building is proposed to be used for hotels or other tourism units, having minimum of 10 rooms, shall be exempted from above mentioned fees.

Provided further that for other tourism units and camping sites or tents etc, restriction of 10 rooms will not be applicable.

6. **Regularization**

There are some heritage properties and residential land and buildings which are running as hotels or other tourism units without permission and are also operational. Under new policy, new hotels and tourism units will be fully exempted from land conversion charges. If land and buildings are being used as Hotels and tourism units without prior permission, the same shall be regularized under Rule-12 of Rajasthan Municipality (Land-use conversion) Rule – 2000 on the basis of merits as per new clause of Rule-12 on payment of 25% of regularization fees.

7. **F.A.R.**

Presently there is provision of 1.75 FAR in JDA area and other urban areas, which has been doubled by Urban Governance Department order dt. 19.02.07 in new developed and New Township areas, subject to condition that overall FAR of the Township area shall not exceed 1 (one). FAR for Hotels already established would be increased from 1.75 to 2.0 to allow construction of an additional floor. But in both circumstances, land coverage area shall be similar to previous permissible area.

But in such cases only rooms would be permitted for construction rather than restaurant, bar or banquet hall etc.

8. Other such policy matters which are related to Hotels and other Tourism units and which are not covered in this Tourism Unit Policy-2007, will be put up through nodal department on the basis of merits to BIDI for appropriate decision.
9. All concessions available in Rajasthan Investment Policy Scheme 2003, shall also be available to all tourism units.

10. Nodal Department

For infrastructural development of all tourism units, Tourism Department shall work as Nodal Department.

11. **After the approval of the Tourism Unit Policy 2007 by the Cabinet, concerned departments would not be required to send to the cabinet amendments in their respective rules/ sub-rules and notifications. Concerned departments can make such amendments at the departmental level.**

राजस्थान सरकार
राजस्व (ग्रुप-3) विभाग

क्रमांक : प 2 (249) राज.3/11

जयपुर, दिनांक 12.10.15

जिला कलेक्टर,
पाली।

विषय:- कस्बा सादडी तहसील देसूरी मे पर्यटन ईकाई रिसोर्ट/होटल प्रयोजनार्थ आवंटित भूमि की स्वीकृति बाबत श्रीमती इन्दु कुमारी पत्नी श्री खुशवीर सिंह जोजावर।

संदर्भ:- आपका पत्रांक 5356 दिनांक 17.7.15

महोदय,

उपरोक्त विषय एवं संदर्भ में आपके प्रस्तावांनुसार विभागीय समसंख्यक स्वीकृति दिनांक 26.8.2011 द्वारा ग्राम सादडी तहसील देसूरी के ख0न0 4603 रकबा 5.90 हैक्टैयर किस्म गै0मु0 मगरा में 1.30 हैक्टैयर भूमि की किस्म खारिज कर पर्यटन ईकाई/होटल हेतु श्रीमती इन्दु कुमार पत्नी श्री खुशवीर सिंह जोजावर को राजस्थान भू-राजस्व नियम, 1959 के तहत डी0एल0सी0 दर पर भू- उपयोग परिवर्तन किये जाने की शर्त पर कीमतन आवंटन किये जाने की राजकीय स्वीकृति को एतद्वारा निरस्त किया जाता

राजस्थान सरकार
जिला कलेक्टर महोदय, पाली

पत्र संख्या 17.2.7.....



भवदीय,
(आर0सी0सोलंकी)
संयुक्त शासन सचिव

प्रतिलिपि:-

1. निजी सचिव, माननीय राजस्व मंत्री महोदय।
2. मास्टर गार्ड फाईल।
3. रक्षित पत्रावली।

संयुक्त शासन सचिव

No.F. 6(9)Rev-6/96pt./ 39

Jaipur, dated 8.12.10

NOTIFICATION

In exercise of the powers conferred by section 92 read with section 102 A and 260 of the Rajasthan Land Revenue Act, 1956 (Act No. 15 of 1956) and in supersession of this Department's Notification No. F.6(9)Rev/Gr-VI/96 Pt.-10 date June 02, 2009 (as amended from time to time), the State Government hereby orders that:-

1. All government land falling within the urbanisable limits of Jaipur Development Authority, Jodhpur Development Authority, Urban Improvement Trusts, and Municipalities, shall be transferred to Jaipur Development Authority, Jodhpur Development Authority, Urban Improvement Trusts or Municipalities, as the case may be.
2. The government land shall be transferred on payment of capitalized value of the land amounting to forty times of the land revenue to the State Government by the Jaipur Development Authority, Jodhpur Development Authority, Urban Improvement Trusts or Municipalities, as the case may be.

Immediately after the capitalized value of the land is paid by the Jaipur Development Authority, Jodhpur Development Authority, Urban Improvement Trusts, or Municipalities, as the case may be, the land shall be transferred to the concerned body and the land shall be recorded in their names in the revenue records.

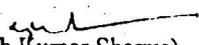
4. In addition to the capitalized value of the land, Jaipur Development Authority, Jodhpur Development Authority, Urban Improvement Trusts or Municipal Corporation or Municipal Council, as the case may be, shall, on disposal of the land through sale, allotment or regularization, have to deposit in the State Government account a portion of the amount received from the sale, allotment or regularisation of the land which shall be as follows:

| | |
|--|--|
| (i) Jaipur Development Authority/Jodhpur Development Authority | 20% of the amount realized through sale, allotment or regularization of the land. |
| (ii) Urban Improvement Trusts | 5% of the amount realized through sale, allotment or regularisation of the land. |
| (iii) Municipal Corporations | 2.5% of the amount realized through sale, allotment or regularisation of the land. |
| (iv) Municipal Councils | 2 % of the amount realized through sale, allotment or regularisation of the land. |

Provided that if any Urban Improvement Trust, Municipal Corporation or Municipal Council, on the disposal of land through sale, allotment or regularization has deposited in the state Government account a portion of the amount received from such disposal, is higher than the above, remaining amount of such deposit shall not be refunded.

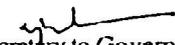
This notification shall be deemed to have come into force w.e.f. from April 01, 2005.

By order of the Governor


(Nareesh Kumar Sharma)
Deputy Secretary to Government

Copy forward to the following for information and necessary action:-

1. P.S to Hon'ble Chief Minister, Raj.
2. P.S to Hon'ble Revenue Minister, Raj.
3. P.S to Chief Secretary, Raj.
4. P.S to Principal Secretary, Revenue Deptt.
5. All Divisional Commissioners/ All Collectors, Rajasthan.
6. Registrar, Board of Revenue, Rajasthan, Ajmer.
7. Superintendent, Government Central Press, Jaipur for publishing of the Notification in the Rajasthan Gazettee extraordinary dated.....
8. Settlement Commissioner, Jaipur.
9. Joint Registrar, Library Judges, Supreme Court, New Delhi.
10. Director, Public Relation, Jaipur.
11. "Ravira" Board of Revenue, Raj, Ajmer.
12. Director, R.R.T.I, Ajmer.
13. Accountant General, Jaipur.
14. Financial Advisor, Revenue Board, Ajmer.
15. Dy.Registrar (F&A) Board of Revenue, Ajmer
16. Director. Information & Technology (Computer), Jaipur.
17. Director, Panchayat and Development Department, Jaipur.
18. All Dy. Secretary, Departments of Revenue, Secretariat.
19. Dy.Secretary Revenue. (Gr.-1) Department, for uploading on website.


Dy. Secretary to Government

ANNEXURE R-5

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Pany
8/11

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राजस्थान सरकार

स्वायत्त शासन विभाग, राजस्थान जयपुर

(पी-3, राजगहन रेजीडेंसी एरिया, सिविल लाईन फाटक के बारा, 22 गोदाग, जयपुर)

ईटीएम नं 8141-2222103, 2222114

क्रमांक: भूमि/एफ.7(ड)(254)डीएलबी/2018/ 9051

(Email: dibrasthan@gmail.com)

दिनांक: 07/07/2021

बैठक कार्यवाही विवरण

श्रीमती इन्दु कुमारी पत्नि श्री खुशधोर सिंह निवासी जोजावर को सादडी नगरीय क्षेत्र के राजस्व ग्राम सादडी चक प्रथम खसरा नम्बर 4603 कुल रकबा 5.90 हैक्टर भूमि किस्म गै.मु. मगरा में से 1.30 हैक्टर भूमि के आवंटन के संबंध में दिनांक 01.07.2021 को प्रमुख शासन सचिव, नगरीय विकास विभाग की अध्यक्षता में भूमि आवंटन नीति-2015 के परिशिष्ट-2 द्वारा गठित स्कीनिंग समिति की बैठक आयोजित हुई, जिसमें निम्नांकित सदस्य गण उपस्थित हुये :-

- | | |
|---|----------------------|
| 01. श्री भवानी सिंह देथा, शासन सचिव, स्वायत्त शासन विभाग | सदस्य |
| 02. श्री पी. प्रवीण, शासन सचिव, वन विभाग राज0 जयपुर | विशेष आमंत्रित सदस्य |
| 03. श्री दीपक नन्दी, निदेशक एवं विशिष्ट सचिव, स्वायत्त शासन विभाग | सदस्य |
| 04. श्री आर0 के0 विजयवर्गीय, मुख्य नगर नियोजक राज0 जयपुर | सदस्य |
| 05. श्री विनय कुमार दलेला, मुख्य नगर नियोजक, एन.सी.आर. राज0 जयपुर | सदस्य |
| 06. श्री नितिन नेहरा, उप नगर नियोजक, नगरीय विकास विभाग जयपुर | सदस्य |
| 07. श्रीमती मनीषा अरोड़ा, अतिरिक्त निदेशक, पर्यटन विभाग, राज0 जयपुर | सदस्य |
| 08. श्री जितेंद्र व्यास, अधिशाषी अधिकारी, नगर पालिका, सादडी(पाली) | विशेष आमंत्रित सदस्य |
| | विशेष आमंत्रित सदस्य |

स्कीनिंग समिति की बैठक में आवेदक/प्रार्थिया को सादडी नगरीय क्षेत्र के राजस्व ग्राम सादडी चक प्रथम स्थित नगर पालिका सादडी के स्वामित्व की भूमि खसरा नम्बर 4603 कुल रकबा 5.90 हैक्टर भूमि किस्म गै.मु. मगरा में से 1.30 हैक्टर भूमि आवंटन किये जाने के सम्वन्ध में विस्तृत विचार-विमर्श किया गया। जिसमें शासन सचिव वन विभाग द्वारा अवगत कराया गया कि राज्य सरकार द्वारा वर्ष 2015 में ईको रोन्सेटिव जोन से 1 किलोमीटर की सीमा में स्थित भूमियों के भूमि रूपान्तरण पर रोक लगाई गई थी। परन्तु 2016 में उसमें शिथिलन प्रदान करते हुए रिसॉर्ट प्रयोजनार्थ अनुज्ञेय किया गया। जिसके तहत वर्ष 2018 में आवेदक को वन विभाग द्वारा अनापत्ति प्रमाण पत्र जारी किया गया। उसके परचात् वर्ष 2020 में वर्ष 2016 के आदेश का प्रत्याहारित किया गया। लेकिन इसे भूतलक्षी प्रभाव से लागू नहीं किया गया। अर्थात् वर्ष 2020 से पूर्व वन विभाग द्वारा जारी अनापत्ति प्रमाण पत्र वैध है। अर्थात् वन विभाग द्वारा आवेदक को 2018 में जारी की गई NOC वैध है। साथ ही शासन सचिव वन विभाग ने अपने पत्र क्रमांक एफ.3(10)वन/2014 पार्ट दिनांक 01.07.2021 से अवगत कराया गया है कि वन विभाग द्वारा जारी आदेश दिनांक 24.04.2018 में कोई परिवर्तन नहीं किया गया है।

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अतः प्रकरण में नगर पालिका मण्डल सादडी की एम्पॉवर्ड कमेटी के बैठक कार्यवाही दिनांक 03.01.2013 के क्रम में प्रकरण के परीक्षणोपरान्त प्रस्तावित भूमि आवंटन को उचित मानते हुए लिए गए निर्णय अनुसार श्रीमती इन्दु कुमारी पत्नि श्री खुशवीर सिंह निवासी जोजावर को सादडी नगरीय क्षेत्र के राजस्व ग्राम सादडी चक प्रथम खसरा नम्बर 4603 कुल रकबा 5.90 हैक्टर भूमि किस्म गै.मु. मगरा में से 1.30 हैक्टेयर भूमि के आवंटन संबंधी प्रकरण को मंत्रिमण्डलीय उप समिति के समक्ष विचारार्थ रखे जाने का निर्णय लिया गया।

तत्पश्चात् बैठक सधन्यवाद समाप्त हुई।



(दीपक नन्दी)

निदेशक एवं विशिष्ट सचिव

क्रमांक: भूमि/एफ.7(ड)(254)डीएलबी/2018/ 9052-9061

दिनांक : 07/07/2021

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

01. निजी सचिव, प्रमुख शासन सचिव, नगरीय विकास विभाग राज0 जयपुर।
02. निजी सचिव, शासन सचिव, स्वायत्त शासन विभाग राज0 जयपुर।
03. निजी सचिव, शासन सचिव, वन विभाग राज0 जयपुर।
04. निदेशक एवं विशिष्ट सचिव, स्वायत्त शासन विभाग, राज. जयपुर।
05. मुख्य नगर नियोजक, नगर नियोजन विभाग, राज0 जयपुर।
06. मुख्य नगर नियोजक, एन.सी.आर., नगर नियोजन विभाग, राज0 जयपुर।
07. अतिरिक्त निदेशक, पर्यटन विभाग, राज0 जयपुर।
08. उप नगर नियोजक, नगरीय विकास विभाग, राज0 जयपुर।
09. अधिशाषी अधिकारी, नगर पालिका सादडी, जिला पाली।
10. सुरक्षित पत्रावली।

(संजीव कुमार पाण्डेय)
अतिरिक्त निदेशक

राजस्थान सरकार

स्वायत्त शासन विभाग, राजस्थान जयपुर

(जी-3, राजपट्टन राजकीय क्षेत्र, विहित तारीख 08/03/2020 से कार. 22 नगर, जयपुर)

फोन नं. 0141-2222102, 2222114

क्रमांक: भूमि/एफ.7(ड)(213)डीएलबी/2019/25527

ईमेल-rajasthan@gmail.com

दिनांक : 06/12/2021

मंत्रिमण्डलीय एम्पावर्ड समिति का बैठक कार्यवाही विवरण

मंत्रिमण्डल सचिवालय के आदेश क्रमांक ए5(1)मं म/2019 दिनांक 08.03.2020 के द्वारा स्वायत्त शासन विभाग के तन्त्रित प्रकरणों के निस्तारण हेतु पुनर्गठित मंत्रिमण्डलीय एम्पावर्ड समिति की बैठक दिनांक 29.09.2021 को श्री शान्ति कुमार धारीवाल, माननीय मंत्री, स्वतंत्र शासन, नगरीय विकास एवं आवासन विभाग के संयोजन में आयोजित की गई, जिसमें निम्नांकित सदस्यगण उपस्थित हुए :-

| | | |
|-----|---|-------|
| 01. | श्री परसादी लाल, मंत्री, उद्योग तथा राजकीय उपक्रम विभाग, राजस्थान सरकार। | सदस्य |
| 02. | श्रीमती ममता भूपेश, राज्यमंत्री, महिला एवं बाल विकास (स्वतंत्र प्रभार), जन-अभाव निराकरण, अल्पसंख्यक मामलात एवं वक्फ़ विभाग, राजस्थान सरकार। | सदस्य |
| 03. | श्री अर्जुन सिंह बामनिया, राज्यमंत्री, जनजातिय क्षेत्रीय विकास विभाग (स्वतंत्र प्रभार), उद्योग तथा राजकीय उपक्रम विभाग, राजस्थान सरकार। | सदस्य |
| 04. | श्री भवानी सिंह देवा, शासन सचिव, स्वायत्त शासन विभाग, राजस्थान सरकार। | सचिव |

मंत्रिमण्डलीय एम्पावर्ड समिति की बैठक में विचाराधीन प्रकरणों पर विचार कर निम्नानुसार निर्णय लिया गया :-

1. नगर पालिका नाथद्वारा क्षेत्र में मिराज ग्रुप तत्पदन उपवन प्रा0 लि0 कम्पनी द्वारा विशाल उद्यान निर्माण एवं एम्पूजमेन्ट पार्क परियोजना हेतु अतिरिक्त 25 बीघा भूमि आवंटन बावत।

निर्णय:-

प्रमुख शासन सचिव, नगरीय विकास विभाग की अध्यक्षता में गठित स्क्रीनिंग समिति की बैठक दिनांक 09.10.2020 की अनुशंसा के अनुसार 120 फीट चौड़ा सड़क मार्गाधिकार सुरक्षित रखने के बाद सड़क की तरफ के फ्रन्ट भाग पर स्थित 6970 वर्गमीटर की व्यावसायिक भू-पट्टी को नगर पालिका के आर्थिक हित में उपयोग के लिए सुरक्षित रखा जाए 63250 वर्गमीटर (25.045 बीघा) भूमि संस्था को आवंटित किये जाने का समिति द्वारा निर्णय लिया गया।

उक्त भूमि का आवंटन प्रचलित आरक्षित दर के 30 प्रतिशत दर पर (+15 प्रतिशत) पर किये जाने का निर्णय लिया गया। प्रसंगत भूमि के विकास पर पालिका



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हारा पूर्व में आई.डी.एस.एम.टी. योजनान्तर्गत 80.84 लाख रुपये का जो व्यय किया हुआ है एवं अन्य भी कोई व्यय किया गया है, उसका पुनर्गणन प्रथमतः कम्पनी द्वारा नगर पालिका को किया जाकर पालिका से अनापत्ति प्रमाण पत्र प्राप्त कर शासन सचिव, स्वायत्त शासन विभाग को प्रस्तुत किया जावेगा। प्रत्येक भूमि का भू-उपयोग आवासीय है तथा कम्पनी द्वारा उक्त भूमि पर अम्बुजमेन्ट रॉड्स, फूड कोर्ट, म्यूजिकल फाउन्टेन एवं उद्यान का निर्माण किया जावेगा। उक्त उचित उपयोग हेतु कम्पनी को नियमानुसार भू-उपयोग परिवर्तन भी करना होगा। उक्त दोनों औपचारिकताओं की पूर्ति होने के उपरान्त ही विभाग द्वारा आवंटन स्वीकृति जारी किया जायेगा।

लीज राशि भू-आवंटन नीति-2015 के अनुसार ली जायेगी तथा अन्य शर्तें पूर्व में इसी कम्पनी को आवंटित समीपवर्ती भूमि के आवंटन की जारी स्वीकृति क्रमांक भूमि/एफ. 7(ड)(254) डीएलबी/17/3923 दिनांक 05.10.2018 के अनुरूप रहेगी।

2. श्रीमती इन्दु कुमारी पत्नि श्री खुशवीर सिंह निवासी जोजावर को सादडी नगरीय क्षेत्र के खजसव ग्राम सादडी चक प्रथम खसरा नं. 4603 कुल रकबा 5.90 हेक्टर भूमि किस्म गै.मु. बचत में से 1.30 हेक्टेयर भूमि भू-आवंटन नीति-2015 के तहत आवंटन बाबत।

निर्णय-

प्रकरण में स्क्रीनिंग कमेटी की बैठक दिनांक 01.07.2021 में लिये गये निर्णय अनुसार मंत्रिमण्डलीय एम्पावरड समिति में सर्वसम्मति से श्रीमती इन्दु कुमारी पत्नि श्री खुशवीर सिंह निवासी जोजावर को ग्राम सादडी तहसील देसूरी के ख0नं0 4603 रकबा 5.90 हेक्टेयर किस्म गै0मु0 मगरा में से 1.3 हेक्टेयर भूमि पर्यटन इकाई की स्थापना हेतु भूमि का आवंटन वर्तमान में प्रचलित डीएलसी दर + 20 प्रतिशत दर पर निम्नांकित औपचारिकताएं पूर्ण किये जाने के पश्चात् किये जाने का निर्णय लिया गया -

1. चूंकि खसरा नम्बर 4603 कुल रकबा 5.90 हेक्टेयर भूमि जिसमें से आवेदिका द्वारा 1.30 हेक्टेयर भूमि का आवंटन चाहा गया है। नगर पालिका सादडी द्वारा उक्त आवंटन हेतु 1.30 हेक्टेयर भूमि चिन्हित की जावेगी तथा शेष भूमि का नगर पालिका हित में योजना बनायी जाकर समचित उपयोग किया जावे।
2. आवेदिका द्वारा नगर पालिका में पर्यटन इकाई का साईट-प्लान एवं ले-आउट प्लान नगर पालिका में प्रस्तुत किया जावेगा। जिसके क्रम में नगर पालिका द्वारा एम्पावरड कमेटी से अनुमोदित करवा कर एकल पदटे हेतु प्रार्थना पत्र संलग्न कर विभाग को प्रस्तुत किया जावे। उक्त पूर्ति होने के पश्चात् ही राज्य सरकार से स्वीकृति जारी की जावेगी। आवंटन की स्वीकृति जारी होने के पश्चात् एकल पदटे की स्वीकृति पृथक से नियमानुसार निर्धारित प्रक्रिया के तहत जारी की जावेगी।
3. आवेदक द्वारा माननीय न्यायालय में दायर वाद/याचिका को विझों करना होगा।

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3. लॉर्ड बुद्धा फाउण्डेशन ट्रस्ट जयपुर को नगर पालिका क्षेत्र फलोदी में भूमि आवंटन किये जाने बाबत।

निर्णय:-

प्रमुख शासन सचिव, नगरीय विकास एवं आवासन विभाग की अध्यक्षता में गठित स्कीनिंग कमेटी की बैठक दिनांक 28.07.2021 के कम में मंत्रिमण्डलीय एम्पावरर्ड समिति द्वारा सर्वसम्मति से लिये गये निर्णय अनुसार लॉर्ड बुद्धा फाउण्डेशन ट्रस्ट, जयपुर को नगर पालिका फलोदी में शैक्षणिक प्रयोजनार्थ 45,000 के स्थान पर आवेदित संस्था द्वारा वांछित/आवेदित 45,000 वर्गमीटर भूमि आवंटन किये जाने का वर्तमान में प्रचलित आरक्षित दर + 15 प्रतिशत दर करने का सर्वसम्मति से निर्णय लिया गया है।

उक्त भूमि नगर पालिका फलोदी की योजना का भाग है। अतः भूमि का आवंटन योजना की आरक्षित दर के आधार पर किया जा सकता है। आवेदक द्वारा प्रकरण में डीएलसी दर पर आवंटन हेतु आवेदन किया है। अतः आरक्षित दर से भूमि आवंटन बाबत आवेदक से सहमति प्राप्त की जावे।

4. शिल्पाली फिल्म सिटी प्राईवेट लिमिटेड, मुम्बई/सुमेरपुर को नगर पालिका सुमेरपुर के पैराफेरी क्षेत्र में फिल्म सिटी निर्माण हेतु 150 एकड़ भूमि आवंटन किये जाने बाबत।

निर्णय:-

प्रमुख शासन सचिव, नगरीय विकास एवं आवासन विभाग की अध्यक्षता में गठित स्कीनिंग कमेटी की बैठक दिनांक 09.10.2020 के कम में मंत्रिमण्डलीय एम्पावरर्ड समिति द्वारा सर्वसम्मति से लिये गये निर्णय अनुसार शिल्पाली फिल्म सिटी प्राईवेट लिमिटेड, मुम्बई/सुमेरपुर को नगर पालिका सुमेरपुर के पैराफेरी क्षेत्र में फिल्म सिटी के निर्माण हेतु 150 एकड़ भूमि आवंटन किये जाने का निर्णय भूमि आवंटन नीति, 2015 में प्रावधित वर्तमान में प्रचलित डीएलसी दर की 200 प्रतिशत + 20 प्रतिशत दर करने का सर्वसम्मति से निर्णय लिया गया है।

5. धानमण्डी, श्रीगंगानगर के पिडों के आगे रिक्त पड़ी भूमि आवंटन बाबत।

निर्णय :-

01. नगर परिषद, श्रीगंगानगर की पुरानी धानमण्डी के पिड संख्या 1 से 100 में पूर्व में आवंटन किये जाने से शेष रह आवंटन के प्रकरण में पिड संख्या 21.6x70 फीट से 30 फीट भूमि सड़क की छोड़कर 21.6x40 फीट भूमि एवं पिड की भूमि एवं दुकानों के मध्य स्थित बरामदे की भूमि 21.6x16 फीट कुल 21.6x56 फीट भूमि निर्माण की स्वीकृति के साथ वर्तमान आवासीय आरक्षित दर की दो गुनी अथवा डीएलसी दर जो भी अधिक हो पर, पूर्व में जमा राशि यदि कोई हो, का समायोजन करते हुए आवंटन किये जाने की स्वीकृति दिये जाने का निर्णय लिया गया है।

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परिषद, भीरगानगर की पुरानी धानमण्डी के प्लॉट संख्या 1 से 100 के सम्बन्ध में एम्पावर्ड समिति की गत बैठक दिनांक 11.09.2013 में लिये गये निर्णयानुसार प्लॉट आवंटन किया जा चुका है, उनको भी प्लॉट एवं दुकानों के मध्य स्थित इमारतों की 21.6x16 फीट भूमि वर्तमान आवासीय आरक्षित दर की दो गुनी अथवा डीपनसी दर को भी अधिक हो पर आवंटन किये जाने का निर्णय लिया गया।

तत्पश्चात् बैठक सघन्यवाद समाप्त हुई।

आज्ञा से,



(दीपक नन्दी)

निदेशक एवं विशिष्ट सचिव

क्रमांक: भूमि/एफ.7(ड)(213)डीएलबी/2019/ 255-28 — 25534 दिनांक: 06/12/2021

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

01. निजी सचिव, प्रमुख शासन सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान सरकार, जयपुर।
02. विशिष्ट सहायक, माननीय मंत्री महोदय, नगरीय विकास, आवासन एवं स्वायत्त शासन विभाग, राजस्थान सरकार, जयपुर (माननीय संयोजक, मंत्रिमण्डलीय एम्पावर्ड समिति)
03. विशिष्ट सहायक, श्री परसादी लाल, माननीय मंत्री महोदय, Medical & Health, Medical Health & Sciences (ESI) Excise, (तत्कालीन माननीय मंत्री महोदय, उद्योग तथा राजकीय उपक्रम विभाग) राजस्थान सरकार (माननीय सदस्य, मंत्रिमण्डलीय एम्पावर्ड समिति)
04. विशिष्ट सहायक, श्रीमती ममता भूपेश, माननीया मंत्री महोदया, Women & Child Welfare, Child Empowerment, Planning (तत्कालीन माननीया मंत्री महोदया, महिला एवं बाल विकास (स्वतंत्र प्रभार), जन-अभाव निराकरण, अल्पसंख्यक मामलात एवं वक्फ विभाग) राजस्थान सरकार (माननीय सदस्य, मंत्रिमण्डलीय एम्पावर्ड समिति)
05. विशिष्ट सहायक, श्री अर्जुन सिंह बामनिया, माननीय राज्यमंत्री महोदय, Tribal Area Dept. (Independent Charge) PHED, Ground Water (तत्कालीन माननीय राज्यमंत्री महोदय, जनजातीय क्षेत्रीय विकास विभाग (स्वतंत्र प्रभार), उद्योग तथा राजकीय उपक्रम विभाग) राजस्थान सरकार (माननीय सदस्य, मंत्रिमण्डलीय एम्पावर्ड समिति)
06. निजी सचिव, शासन सचिव, स्वायत्त शासन विभाग, राजस्थान, जयपुर
07. सुरक्षित पत्रावली।


(संजीव कुमार)
अतिरिक्त निदेशक